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ITEM NO.35

COURT NO.9

SECTION IIA

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).2937/2005

(From the judgement and order dated 11/05/2005 in MCRLA No. 4447/2005 of The HIGH COURT OF GUJARAT AT AHMEDABAD)

KANAKSINH MOHANSINH MANGROLA

Petitioner(s)

VERSUS

STATE OF GUJARAT

Respondent(s)

(With appln(s) for directions,permission to file addl. documents and permission to file length y list of

dates and office report ))

Date: 28/10/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.K. SEMA

HON'BLE MR. JUSTICE B.N. SRIKRISHNA

For Petitioner(s) Ms. Meenakshi Arora,Adv.

Mr. Rahul Narain, Adv.

For Respondent(s) Ms. Hemantika Wahi,Adv.

UPON hearing counsel the Court made the following

O R D E R

Call after three weeks in view of letter circulated.

(Seema Dua)

Assistant Registrar

(Prem Prakash)

Court Master